

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(C) No(s). 21901/2019

(Arising out of impugned final judgment and order dated 20-05-2019 in SB No. 29803/2017 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SARDAR KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 139368/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS /ANNEXURES)

Date : 01-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. K.K. Rai, Sr. Adv.
 Mr. Shankar Kumar Jha, Adv.
 Mr. Anshul Rai, Adv.
 Ms. Sreoshi Chatterjee, Adv.
 Mr. Priyesh Mohan Srivastava, Adv.
 Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Ms. Garima Prasad, Sr. Adv. AAG
 Mr. Pradeep Misra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned Additional Advocate General appearing on behalf of the respondent seeks time to file the affidavit which is ordered to be filed by previous order dated 11th August, 2022.

List the matter on 29th September, 2022.

(SNEHA)
SENIOR PERSONAL ASSISTANT

(RENU KAPOOR)
ASSISTANT REGISTRAR